

ODISHA ACT 8 OF 2011

THE ODISHA PANCHAYAT LAWS (AMENDMENT) ACT, 2011

TABLE OF CONTENTS

SECTIONS

CHAPTER I**PRELIMINARY**

1. Short title and commencement.

CHAPTER II**AMENDMENT TO THE ODISHA GRAMA PANCHAYAT ACT, 1964**

2. Amendment of section 10.

CHAPTER III**AMENDMENT TO THE ODISHA PANCHAYAT SAMITI ACT, 1959**

3. Amendment of section 16.

CHAPTER IV**AMENDMENT TO THE ODISHA ZILLA PARISHAD ACT, 1991**

4. Amendment of section 6.
5. Amendment of section 8.

ODISHA ACT 8 OF 2011

THE ODISHA PANCHAYAT LAWS (AMENDMENT) ACT, 2011

[Received the assent of the Governor on the 6th May, 2011
first published in an extraordinary issue of the *Odisha Gazette*,
dated the 17th May, 2011 (No.1165)]

AN ACT FURTHER TO AMEND THE ODISHA GRAMA PANCHAYATS
ACT, 1964, THE ODISHA PANCHAYAT SAMITI ACT, 1959 AND
THE ODISHA ZILLA PARISHAD ACT, 1991.

Be it enacted by the Legislature of the State of Orissa in the
Sixty-second Year of the Republic of India as follows:—

CHAPTER I**PRELIMINARY**

Short title
and
commence-
ment.

1. (1) This Act may be called the Odisha Panchayat Laws
(Amendment) Act, 2011.

(2) It shall come into force on such date as the State
Government may, by notification, appoint and different dates may
be appointed for different Panchayat.

*[For the Bill, See *Odisha Gazette* Extraordinary dated the 31st March,
2011 (No.749) [I Legis-11/ 2011]

** Came into force w.e.f. 31st May, 2011, vide *Odisha Gazette*
Extraordinary 1256 dt.30-05-2011

CHAPTER II

AMENDMENT TO THE ODISHA GRAMA PANCHAYATS ACT, 1964.

Amendment
of section 10.

2. In section 10 of the Odisha Grama Panchayats Act, 1964 (hereinafter referred to as the Grama Panchayats Act),—

Odisha Act
1 of 1965.

- (i) for the word "one-third" wherever it occurs, the word "one-half" shall be substituted;
- (ii) In sub-section (4), for the words "at every general election" occurring in clause (a), the words "after every two terms of general election" and for the words "every third ward" occurring in sub-clause (iii) of clause (b), the words "every second ward" shall be substituted; and
- (iii) in sub-section (6), for the words "at every general election" occurring in clause (a), the words "after every two terms of general election" shall be substituted.

CHAPTER III

AMENDMENT TO THE ODISHA PANCHAYAT SAMITI ACT, 1959.

Amendment
of section 16.

3. In section 16 of the Odisha Panchayat Samiti Act, 1959,—

Odisha Act
7 of 1960.

- (i) for the word "one-third" wherever it occurs, the word "one-half" shall be substituted; and
- (ii) in sub-section (2-A), for the words "at every general election" occurring in clause (b), the words "at the end of every two terms of general election" and for the words and comma "which appears second and thereafter, every third constituency" occurring in sub-clause (ii) of clause (d), the words and comma "which appears first and thereafter, every second constituency" shall be substituted.

CHAPTER IV

AMENDMENT TO THE ODISHA ZILLA PARISHAD ACT, 1991.

Amendment
of section 6.

4. In section 6 of the Odisha Zilla Parishad Act, 1991 (hereinafter referred to as the Zilla Parishad Act),—

Odisha Act
17 of 1991

(i) for the word "one-third" wherever it occurs, the word "one-half" shall be substituted; and

(ii) in sub-section (3-A), for the words "at every general election" occurring in clause (b), the words "at the end of every two terms of general election" and for the words "every third constituency" occurring in sub-clause (ii) of clause (d), the words "every second constituency" shall be substituted.

Amendment
of section 8.

5. In sub-section (2) of section 8 of the Zilla Parishad Act, for the word "one-third" wherever it occurs, the word "one-half" shall be substituted.

Sho

An
of